## GOVERNMENT OF INDIA WOMEN AND CHILD DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:180 ANSWERED ON:22.02.2013 JUVENILE JUSTICE CARE AND PROTECTION OF CHILDREN ACT Das Gupta Shri Gurudas;Dhotre Shri Sanjay Shamrao;Mahtab Shri Bhartruhari;Meghwal Shri Arjun Ram ;Pradhan Shri Nityananda;Tagore Shri Manicka

## Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether the Government proposes to amend the Juvenile Justice (Care and Protection of Children) Act, 2000 to redefine the juvenile with alternate age;

(b) if so, the details thereof and the reasons therefor;

(c) whether the Supreme Court has also issued directions recently to the Government to amend the Juvenile Justice (Care and Protection of Children) Act, 2000 and Rules;

(d) if so, the details thereof; and

(e) the action taken or proposed to be taken by the Government in this regard?

## Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) & (b): The amendment to the Juvenile Justice (Care and Protection of Children) Act, 2000, is under consideration in the Ministry.

(c) to (e): No, Madam. Does not arise.